

ITEM NO.40

COURT NO.2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10294/2015
(Arising out of impugned final judgment and order dated 27/10/2014
in CMWP No. 54886/2005 passed by the High Court of Judicature at
Allahabad)

NAGAR PALIKA PARISHAD

Petitioner(s)

VERSUS

HARENDRA SINGH SIROHI

Respondent(s)

(with interim relief and office report)

Date : 20/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s)

Mr. T.N. Singh, Adv.

Mr. V.K. Singh, Adv.

Mr. S.K. Singh, Adv.

For Respondent(s)

Mr. Jitendra Mohan Sharma, Sr. Adv.

Mr. Ajit Sharma, Adv.

Ms. Seema Singh, Adv.

Mr. Nitin Singh, Adv.

Mr. Vikas Bansode, Adv.

Mr. Sameer Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

Hearing of the appeal is to be expedited.

(Ashok Raj Singh)

(H.S. Parasher)

Court Master

Court Master